

with a view to ensuring rational and coordinated development and production of rolling stock, other products of iron and steel industry and other goods needed by such industry, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI T. A. PAI: Sir, I introduce the Bill.

13.12 hrs.

ALCOCK ASHDOWN COMPANY LIMITED (ACQUISITION OF UNDERTAKINGS) BILL*

THE MINISTER OF HEAVY INDUSTRY AND STEEL AND MINES (SHRI T. A. PAI): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition of the undertakings of the Alcock Ashdown Company Limited for the purpose of ensuring rational and coordinated development and production of goods essential to the needs of the country in general, and defence department in particular, and for matters connected therewith or incidental thereto.

श्री मधु लिमये (बाय) : अध्यक्ष महोदय, इस के बारे में नव्य है कि यह कम्पनी 1965 तक तो मुनाफे में चल रही थी। उस के बाद घाटा होने लगा और तीथी लोक सभा में इस कम्पनी का मामला बार बार उठाया गया। मेरे मित्र माननीय सदस्य श्री मधु दाडवते जी ने पांचवी लोक सभा में भी इस की कई दफा चर्चा उठाई। कम्पनी ला के तहत इन के इतने व्यापक अधिकार हैं, उन अधिकारों का इन्होंने इस अवधि में इस्तेमाल क्यों नहीं किया ? ... (व्यवधान) ... अध्यक्ष महोदय, आप को इन चीजों के बारे में कुछ आदेश देना चाहिए, डायरेक्शन देनी चाहिए, ...

अध्यक्ष महोदय क्या आदेश देना चाहिए, आप बताएं।

श्री मधु लिमये : जब बार बार सदस्य किसी एक चीज के बारे में यहाँ सवाल उठाते हैं कि कम्पनी ठीक ढंग से नहीं चल रही है तो क्या समय पर कम्पनी ला बोर्ड को और कम्पनी ला अफेयर्स के मंत्री को जांच करके आवश्यक कार्यवाही नहीं करनी चाहिए ? सारा कैपिटल खाने के बाद आप लोग कम्पनी लेंगे, सारे जंक को लेंगे ? एक बात और मुझे इस के बारे में कहनी है कि एक करोड़ रुपया ये दे रहे हैं। क्या इस विधेयक में यह जरूरी नहीं है ... (व्यवधान) ... अध्यक्ष महोदय, मैं संसद् के अधिकारों की बात कर रहा हूँ। क्या इन्हें हम लोगों को ब्रेक अप नहीं देना चाहिए, कम्पनी के बारे में आप इतने इम्पेजेंट क्यों हो रहे हैं, ...

MR. SPEAKER: Why do you discuss at this stage matters which can be discussed only in the First Reading? You are going into the details of the Bill.

श्री मधु लिमये : नहीं, मैं वह नहीं कह रहा हूँ। मैं दूसरी बात कह रहा हूँ। मैं प्रेजेन्टेशन के बारे में कह रहा हूँ। बिल को रखा कैसे जाय इस के बारे में कह रहा हूँ। जब एक करोड़ रुपया मुआवजा देने की बात है तो क्या इस सदन को यह पता नहीं होना चाहिए कि इस कम्पनी का कैपिटल कितना है, इस में कौन कौन लोग हैं (व्यवधान) ...

SHRI JYOTIRMOY BOSU (Diamond Harbour): We want to know the financial involvement of the Government if and when it takes over, and the second point is about absorption of the employees.

Introduced with recommendation

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of the President.

Extraordinary, Part II, section 2.

श्री मधु लिमये : इन्होंने कुछ दिया है विवरण इस के बारे में दूसरे बिल में। इस बिल में नहीं दिया है। जिस के देने की निहायत आवश्यकता है उस को तो नहीं दिया है। पहले बिल में तो कुछ जानकारी दी है। तो क्या मंत्री महोदय से आप यह कहेंगे कि इस पर बहस कराने से पहले इस के बारे में एक स्पष्टीकरण या वक्तव्य वह सदन के सामने रखें? एक करोड़ रुपये के बारे में मैं इसलिए सवाल उठा रहा हूँ, मैं तर्फाल में नहीं जा रहा हूँ, मैंने मुना है कि कम्पनी के डायरेक्टर से कुछ राजनैतिक लोगों की बात हुई है और उन्होंने कहा है कि हम अधिकारियों के ऊपर दबाव डाल कर एक करोड़ रुपया मुद्रावृद्धि दिलवाएंगे लेकिन हम को आप कुछ दीजिए। मंत्री महोदय को शायद इस की जानकारी नहीं होगी, इस लिए मैं मंत्री महोदय से कहना चाहता हूँ कि वह इस की पूरी तरह से जांच करें। कंपिटल स्ट्रक्चर, ईक्विटी, एसेट्स और लायबिलिटीज इन सब के बारे में हमें बताएं और एक करोड़ रुपया ही अगर देना था तो फिर आईन में संशोधन, कांस्टीट्यूशन अमेन्डमेंट का सारा नाटक काहे के लिए था? इस के बारे में भी वह सफाई दें।

MR. SPEAKER: May I say that your observation is that this financial memorandum which they have attached to this Bill is insufficient?

श्री मधु लिमये : मेरा मुद्दा है कि कम्पनी की वित्तीय हालत फाइनेंशियल स्थिति के बारे में जिसको कि ये लोग लेने जा रहे हैं उस का ब्यौरा उन्होंने नहीं दिया है जैसे कि दूसरे बिल में दिया है।

MR. SPEAKER: That is what I am saying. You are raising a sort of a procedural objection which has to be examined, that the financial statement, in your opinion, is not upto the required expectation or not in full

detail and that it is not sufficient. That is what you want.

SHRI T. A. PAI: I would like to bring to the notice of the House the essential difference between the first Bill and the second one. In the first, we are taking over the management while in the second Bill we are acquiring the assets of the undertaking itself. The complaint is that we did not take action early. I should at least be complimented for taking action now at least... (Interruptions) In any case, it seems to be the criticism that whatever we do is not all right. It does not matter, but I think I am doing the right thing in coming before this House and requesting your permission to acquire this undertaking in the national interest.

About compensation to be paid, whether it is adequate or not adequate, when we take it up for discussion, I will satisfy the House.

SHRI MADHU LIMAYE: It is much too inflated.

PROF. MADHU DANDAVATE (Rajapur): He says that it is too adequate.

SHRI T. A. PAI: I think the House has a right to go into this question and disagree with me if it is more than adequate. But in any case, at present, we have found that this was reasonable. But I should not be accused of having been influenced by any Directors whom I do not know nor my officers. It is not fair to say...

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Nobody has said that.

श्री मधु लिमये : यह मैंने कुछ नहीं कहा। मैंने इतना ही कहा है कि इसकी आप तफसील बीजिये कंपिटल स्ट्रक्चर, असेट्स, लायबिलिटीज आदि के बारे में। अगर कोई बात ऐसी है तो उसकी आप जांच कीजिये।

SHRI JYOTIRMOY BOSU: I want to ask one question. Will the hon. Minister kindly give us the detailed account of the written down cost of the assets?

SHRI T. A. PAI: I shall assure the House that I do not want to acquire any assets at an unreasonable cost to the country. But I would like to be fair and it is for the House to decide.

SHRI JYOTIRMOY BOSU: I am not saying that you are a bad man like others.

SHRI H. M. PATEL (Dhandhuka): The Minister ought to be replying to whether the financial data given are adequate or not. We consider it quite inadequate.

MR. SPEAKER: I hope he has noted it. The financial statement in all the Bills should be clear enough to give a full picture. It has just mentioned Rs. 1 crore and the Minister says that he will explain it to you later on, at the time of consideration. I think that is enough.

Now, the question is:

"That leave be granted to introduce a Bill to provide for the acquisition of the undertakings of the Alcock Ashdown Company Limited for the purpose of ensuring rational and co-ordinated development and production of goods essential to the needs of the country in general, and defence department in particular, and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI T. A. PAI: Sir, I introduce† the Bill.

MR. SPEAKER: Prof Madhu Dandavate.

13.20 hrs.

MATTER UNDER RULE 377

REPORTED DESTRUCTION OF WHEAT STOCKS IN GODOWNS OF MODI FLOUR MILLS, DELHI

PROF. MADHU DANDAVATE (Rajapur): I want to raise the issue of destruction of 1500 quintals of wheat in the godowns of Modi Flour Mills because of the failure of the Civil Supplies Department to extend the milling facilities to the Super Bazar at Delhi. This destruction has been caused only because of the failure of the Civil Supplies Department. Already when we have got so much of scarcity and when the prices are rising day by day, this particular failure on the part of the Civil Supplies Department is a gross failure. Not only 1500 quintals of wheat have been destroyed but there is every likelihood that if lack of milling facilities continue to persist in the super bazar, in that case, another 1500 quintals more are also likely to be destroyed. And, as a result of that, it is the consumers who will face great difficulties. This indicates a great lacuna in the machinery of the Government. Not only are the policies of the Government faulty, but even the implementation machinery of the Government is quite faulty. Unless we are able to streamline the machinery for providing proper facilities for milling arrangements, these types of lacunae in the machinery will continue. And, as a result of that, institutions like Super Bazaar will always suffer. I hope that the Minister for Supply will take note of these things and that he will move in the right direction for streamlining the machinery. Thank you.

MR. SPEAKER: Is the Minister ready with some statement?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I am entirely in your hands. We will

†Introduced, with recommendation of the President.